

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.380 OF 2005

Thursday this the 1st day of March, 2007
CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Mary Stephen
Ex-Temporary Status Casual Labourer
Postal Inspection Quarters, Thevara
Residing at : Thalissery House
Maliyekkal Road
Thevara, Kochi 13

Applicant

(By Advocate Mr. M.R.Hariraj)

Versus

1. Union of India represented by the Secretary
Ministry of Communications,
Government of India, New Delhi
2. The Post Master General
Central Region
Kochi - 682 018
3. The Assistant Director (Staff)
Office of Post Master General
Central Region
Kochi - 2

Respondents

(By Advocate Mr. TPM Ibrahim Khan, SCGSC)

The application having been heard on 01.03.2007, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant in this case is a former temporary status
casual labourer of the Postal Department. After attaining the age
of 60 years she was discharged from service on 07.05.2005.
The temporary status was conferred as per the scheme shown
in Annexure A-7 which entitles the persons covered under the



scheme to certain benefits. They are also entitled for being considered for Group D employment. Her request for regularisation as Group D was rejected by the impugned order Annexure A-6 dated 31.12.2004 on the ground that there was no approved vacancy of Group D for considering her regularisation as such. Her present concern is to get any allowable retirement benefits by relaxation of Rule 88 of CCS (Pension) Rules. At this stage, what remains for the applicant is to make an appropriate representation before the authorities concerned. The applicant would be satisfied if a direction is given to the respondents to make a representation to the authorities on this issue which can be disposed of within a time frame fixed by the Tribunal.

2. Under these circumstances, in the interest of justice, the applicant is permitted to make a representation to the authorities concerned for the grant of possible terminal benefits, which shall be duly disposed of in the light of rules and instructions within a period of three months from the date of receipt of such a representation.

3. OA is disposed of as above. No costs.

Dated the 1st March, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs